

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.57/GT/2012

Date of hearing: **26.7.2012**

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Subject: Approval of tariff for Palatana Combined Cycle Gas Based Power Project (3 x 363.3 MW) of ONGC Tripura Power Company Ltd, for the period from the date of commercial operation of Unit-I to 31.3.2014.

Petitioner: ONGC Tripura Power Company Ltd (OTPCL)

Respondents: ASEB, Department of Power, Govt. of Arunachal Pradesh, Department of Power, Govt. of Nagaland, Electricity Department, Govt. of Manipur, Power and Electricity Department, Govt. of Mizoram, MeSEB and TSECL.

Parties present: Shri G.R. Nagendran, OTPCL
Shri Amit Dabas, OTPCL

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner, OTPCL for approval of tariff of Palatana Combined Cycle Gas Based Power Project (2 x 363.3 MW) (hereinafter referred to as "the generating station") for the period from the date of commercial operation of Unit-I to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. The representative of the petitioner submitted as under:

- (a) This petition has been filed in terms of Section 62 read with Section 79(1)(b) of the Electricity Act, 2003 and in terms of this, the Commission has the jurisdiction to determine the tariff of the generating station.
- (b) Unit-I of the generating station is expected to be declared under commercial operation during August, 2012.
- (c) Out of the total capacity of 726.6 MW, the beneficiaries of the Northern Eastern States have been allocated a capacity of 628 MW and the balance capacity of 98 MW is for merchant sale. Accordingly, Power Purchase Agreements have

also been entered into by the petitioner with the beneficiaries during the year 2009.

3. On a specific query by the Commission as to the allocation of power from the generating station, the representative of the petitioner clarified that the Ministry of Power, Government of India vide its letter dated 25.11.2008 had approved the allocation of power from the generating station to the beneficiaries of the North Eastern States.

4. The Commission admitted the petition and directed listing of the matter for hearing, after completion of the process of technical validation of the petition.

By order of the Commission

Sd/-
(T.Rout)
Joint Chief (Law)